

1	2	3
5.	Hooghly Printing Company Ltd.	CCEA approved on 19.9.2018 closure of business operations of HPCL and its merger with the holding company, Andrew Yule Company Ltd.
Ministry of Railways		
6.	Konkan Railway Corporation Ltd.	CCEA approved on 15.12.2017 2nd financial restructuring proposal of KRCL in the form of conversion of redeemable preference shares of the Government into convertible preference shares to remain networth positive.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Allotment of coal blocks

†2374. SHRI AJAY PRATAP SINGH: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that a proposal for allotment of land for the dump area of M/s Sasan Power Limited, Mohan Amal Extension Coal Block has been received from Madhya Pradesh Government;

(b) if so, the reason for not granting permission for land use till date; and

(c) by when land will be made available?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) Yes Sir, a proposal was received from Government of Madhya Pradesh to quickly approve the transfer of land required for OB dump area of captive coal block of Sasan UMPP.

(b) and (c) The land requested by Government of Madhya Pradesh for OB dump area of captive coal block of Sasan UMPP had been acquired by Central Government under Coal Bearing Areas (Acquisition and Development) Act, 1957. There is no provision in the said Act for transfer of land to a private entity as the land acquired

†Original notice of the question was received in Hindi.

under the said Act by Central Government can only be transferred/vested in a Government company. Further, notification issued under the provisions of above mentioned Act for acquisition of land can not be de-notified/rescinded under Section 21 of the General Clause Act, 1897.

Enhancement of royalty on coal

2375. SHRIMATI SAROJINI HEMBRAM: Will the Minister of COAL be pleased to state:

(a) whether the study group constituted by the Ministry to consider revision of rates on royalty submitted its report to Government;

(b) if so, whether Government is considering enhancement of royalty on coal; and

(c) by when the decision of enhancement of the rate of royalty on coal is expected to be taken by Government?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (c) The Study Group constituted by the Ministry of Coal to consider revision of rates of royalty on coal and lignite submitted its report to the Government on 05.02.2018. The final recommendation of the Study Group is under consideration of the Government.

Pilferage from coal mines

2376. DR. SANTANU SEN: Will the Minister of COAL be pleased to state:

(a) whether Government has any information on the cases of pilferage from coal mines in the country and if so, details thereof; and

(b) details of action plan of Government to stop this pilferage?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) and (b) FIRs lodged in cases of theft/pilferage of coal during the last three years and current year company-wise and State-wise is given below:

Name of the Company	State	2016-17	2017-18	2018-19
		Number of FIRs LODGED		
1	2	3	4	5
ECL	WB	241	153	224
	Jharkhand	35	22	135